

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**E/MISC/61022/2019 in Appeal No.E/1690/2012
E/CO/3047/2012**

[Arising out of Order-in-Appeal No.33/CE/Apl/DLH-IV/2012 dt.29.3.2012 passed by the Commissioner (Appeals), Central Excise, Delhi-IV, New CGO Complex, NH-IV, Faridabad)

CCE, Delhi-IV

(36-37, Sector 32, Opp.Medanta Hospital ,NH-IV,
Gurgan-121001)

Appellant

VERSUS

Multitech Products

(Plot No.4, Northern India Complex, Near BCHL,
Mathura Road, Faridabad)

Respondent

APPEARANCE:

Present for the Appellant: Shri A.K.Saini, Authorized Representative

Present for the Respondent: Shri N.k.Sharma, Advocate

**CORAM: HON'BLE MR. ASHOK JINDAL, MEMBER (JUDICIAL)
HON'BLE MR. P.V.SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO. 61207/2019

DATE OF HEARING/ DECISION: 16.12.2019

PER ASHOK JINDAL

The Revenue has sought withdrawal of the appeal. Permission is granted. The appeal is dismissed as withdrawn. Cross objection is also disposed of.

(Dictated and pronounced in the open court)

**(ASHOK JINDAL)
MEMBER (JUDICIAL)**

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**